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S. Narendra & Anr. Vrs. UOI

Part Heard Sl. No. 3
O.A. No. 260/00617 of 2014
Order dated: 19.06.2015

CORAM
HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)

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Heard Mr. J.M.Patnaik, Ld Counsel for the applicant, and
Mr. D.K.Mallick, Ld. Addl. Central Govt. Standing Counsel appearing
for the Respondents.

By filing a memo Mr. Mallick brought to my notice that in
the meantime the departmental authorities have decided to put up the
case of applicant No.2 in the next CRC meeting. Accordingly, I find
that there is nothing more to be adjudicated in this O.A. Accordingly,
the O.A. is disposed of being infructuous.

Memo filed by Mr. Mallick is taken on record.


MEMBER(Judl.)

RK